

Adj

FIR No. 013118/2020

P.S Ranhola

23.07.2020

Present: Ld. APP for the State.

None.

Put up ~~for reply~~ on 24.07.2020.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/23.07.2020

Pr. None.

SHO/TO to report
on 25/7/20 regarding proper address
of the accused namely Akash s/o Sonil
in the above noted case.

D/MM/Delhi:
24/7/20.

B/R.

25

CIR No. 0389/20
P.S Tilak Nagar
State Vs. Mujim Ahmad
23.07.2020

Present: Ld. APP for the State.
Counsel for applicant / accused.

It is submitted by Ld. Counsel for applicant / accused that IO concerned has yet not verified the address of applicant / accused.

Accordingly, IO concerned is directed to comply with the order dated 21.07.2020, for 24.07.2020.

Copy of order be given Dasti to Ld. Counsel for applicant as requested.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/23.07.2020

Cpy of order
received Dasti
J.P. Singh
Asst
(D/407/88)

24/07/20.
No report submitted.
Pr. Counsel for applicant.
SHO/IO concerned is directed to comply
with the order dated 21/07/20 for
28/07/20.

D/MM Delhi:
24/07/20.

VC No. 472

24

FIR No. 013118/20

P.S Ranhola

23.07.2020

Present: Ld. APP for the State.

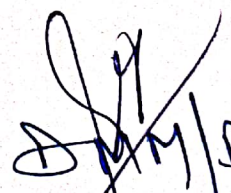
None.

Put up on 24.07.2020.

C

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/23.07.2020

Pr. None
SHO/FO to report on 25/7/20.


D/MM/Delhi
24/7/20.

This is an application for releasing vehicle bearing no. DL-8ER-3249 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner along with L. Counsel, Sh. Vishnu Kumar.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

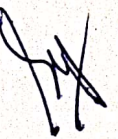
(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days

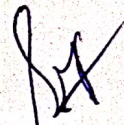


Copy of
order received
Vishnu
24-07-20

from the date of re-opening of lockdown/courts to the IO and indemnity bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
22.07.2020

FIR No. 129/2018
PS Ranjit Nagar
U/s 341/356/379/411/34 IPC
24.07.2020

This is an application for releasing vehicle bearing no. DL-10SR-7950 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report. IO has mentioned that above mentioned vehicle is lying with police and police has objection if the same be released to the original owner in the present case as applicant may commit crime again using the aforementioned

Keeping in view the report of law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.



Kashmir
24/7/2020

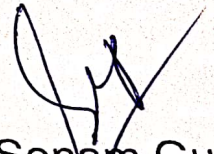
receive
copy
order
copy

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
24.07.2020

E-FIR No. 28940/2019
PS Punjabi Bagh
U/s 379/411/34 IPC
24.07.2020

This is an application for releasing applicant/accused namely
Kamruddin @ Mama on furnishing personal bond.

Present: Ld. APP for the State.
Sh. Alok Kothari, Ld. LAC for the applicant/accused.

Argument heard. It is submitted that the applicant/accused is
already granted bail on 22.02.2020 by Ms. Manu Vedwan, Ld. MM, West
but could not furnish bail bond/ surety bond.

Heard. Perused.

In view of outbreak of COVID-19, accused Kamruddi @ Mama
be hereby released on furnishing personal bond in the sum of Rs.
10,000/-.

Full signed duplicate of this order be sent to Jail
Superintendent concerned, which shall also be treated as release warrant
upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Sonam Gupta)
Duty MM/West/THC/Delhi
24.07.2020

Copy sent to
Jail

Copy received
24/7/2020

E-FIR No. 10770/2020
PS Tilak Nagar
U/s 379/411/34 IPC
24.07.2020

Present: Ld. APP for the State.
Sh. Alok Kothari, Ld. LAC for the applicant/accused.


Argument heard on the interim bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for more than 15 days.

Bail application is opposed by Ld. APP for the State.

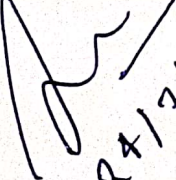
As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused Rakesh @ Rocky S/o Amar Singh be hereby released on interim bail for 45 days, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
24.07.2020

Copy sent to
Jail

Copy received

24/7/2020

FIR No. 304/2020
PS Kirti Nagar
U/s 380/411 IPC
24.07.2020

Present: Ld. APP for the State.
Sh. Alok Kothari, Ld. LAC for the applicant/accused.


Argument heard on the interim bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for more than 15 days.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused Ajay S/o Dharambir be hereby released on interim bail for 45 days, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned.

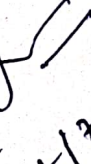
Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
24.07.2020

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10/27

copy received


24/7/2020

E-FIR No. 043608/2018
PS : Mundka
UIS 379 IPC

24.07.2020

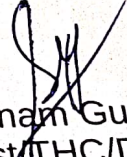
This is an application seeking directions to IO/SHO concerned for filing status report.

Present: Ld. APP for the State.
None for applicant.

Status report filed by IO wherein he has submitted that he has already filed the Untrace report in the concerned Court.

Accordingly, nothing survives in the present application.

Application stands disposed of, it be sent back to concerned court and be tagged along with the main file.


(Sonam Gupta)
Duty MM/West/THC/Delhi
24.07.2020

FIR No. 315/2020
PS : Mundka
U/S 356/379/34 IPC

24.07.2020

This is an application for bail U/s 437 Cr.P.C. of accused Sonu.
Present:- Ld. APP for the state.
Sh. Ravi Shukla and Sh. Rahul Verma, Ld Counsels for the applicant/accused.

An application U/s 437 Cr.P.C. filed on behalf of applicant/accused wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC and he has no role in the alleged offence. It is further stated that the investigation of the present case is already complete and thus, it is prayed that the applicant/accused be enlarged on bail.

Report filed by the IO. As per the report recovery has already been effected in the present case.


Heard. Perused.

Considering the aforesaid as recovery has already been effected and no useful purpose shall be served by keeping the applicant/accused Sonu in custody, applicant/accused Sonu is admitted to bail on furnishing bail bond in the sum of Rs.15,000/- with one surety in the like amount.

Bail bond/surety bond not furnished.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the accused.


(SONAM/GUPTA)

Duty MM, West, THC, Delhi 24.07.2020

E-FIR No. 14716/2020
PS Tilak Nagar
U/s 379/411/34 IPC
24.07.2020

Present: Ld. APP for the State.
Ld. Counsel for the applicant/accused.


Argument heard on the interim bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for more than 15 days.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused Mobin @ Anil S/o Sh. Kallu Khan be hereby released on interim bail for 45 days, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
24.07.2020

order sent to jail

FIR No. 673/2020
PS Ranhola
U/s 33/38/58 Delhi Excise Act
24.07.2020

Present: Ld. APP for the State.
Ld. Counsel for the applicant/accused.


Argument heard on the interim bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for more than 15 days.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused Rishab S/o Lt. Sh. Raj Kumar be hereby released on interim bail for 45 days, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
24.07.2020

order sent to jail

E-FIR No. 14116/2020
PS Tilak Nagar
U/s 379/411/34 IPC
24.07.2020

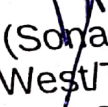
Present: Ld. APP for the State.
Ld. Counsel for the applicant/accused.

Argument heard on the interim bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for more than 15 days.

Bail application is opposed by Ld. APP for the State.
As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused Farhan Khan S/o Sh. Irfan Khan be hereby released on interim bail for 45 days, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
24.07.2020

Order sent to
Jail

E-FIR No. 043186/2019
PS Ranhola
U/s 379/411 IPC
24.07.2020

Present: Ld. APP for the State.
Ld. Counsel for applicant/accused Darrick @ Monty.

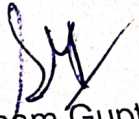
Vide this order I shall dispose off the application U/s 437 Cr.P.C. for extension of the bail moved on behalf of accused. It is submitted by Ld counsel for the accused that the accused has been granted interim bail for the period of 45 days on 20.05.2020. It is further submitted that now the Hon'ble High Court has passed the judgment for further extending the bail for another 45 days. It is further submitted that in view of outbreak of Covid -19 pandemic, it is not safe to keep the accused in JC and the bail of accused be extended for 45 days.

Heard.

In view of the above facts and circumstances taking into consideration the orders in **writ petition (C) No. 1/2020 in RE; Contagion of COVID-19 Virus in Prisons and Hon'ble High Court Of Delhi in WP(C) 2945/2020**; interim bail of the accused is extended for further period of 45 days subject to the condition already imposed.

Copy of this order be sent to jail Superintendent concerned through dispatch rider deputed in the Court by the Jail Authority.

Copy of this order be given dasti as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
24.07.2020

*order sent
to jail*

E-FIR No. 13665/2020
PS Mundka
U/s 379/411 IPC
24.07.2020

Present: Ld. APP for the State.
Ld. Counsel for applicant/ accused Monu @ Chira.

Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC since 28.06.2020 for the offence U/s 379/411 IPC.

Keeping in view the fact that the accused is in custody since 28.06.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond in the sum of Rs.10,000/- to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be also given dasti, as prayed for.

(Sonam Gupta)
Duty MM/West/THC/Delhi
24.07.2020

order sent to court.

FIR No.307/2020
PS Mundka

22.07.2020

Present: Ld. APP for the State (through CISCO Webex).
None for accused/applicant.

Result of the TIP proceedings which were conducted on 21.07.2020 not
filed by the IO/SHO.

Let the same be filed positively on or before next date of hearing.

To come up on 24.07.2020.


(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/22.07.2020

24/7/20

Pr. alone
report received.

A telephonic message received
of cl of applicant for adjournment
of matter.

At request of ld. cl. of
applicant matter be put up
on 27/07/20.


DMM Delhi
24/7/20

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8/2.

20/2

FIR No. 319/2020
PS Mundka

22.07.2020

Present: Ld. APP for the State (through CISCO Webex).
None for accused/applicant.

Result of the TIP proceedings which were conducted on 21.07.2020 not
filed by the IO/SHO.

Let the same be filed positively on or before next date of hearing.

To come up on 24.07.2020.

(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/22.07.2020

24/7/20

Pr. None

Report received.

At request of cl of applicant
by telephonic message.

Matter be put up for 27/07/20
before DMM

DMM/Dell
24/7/20